GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 3451 TO BE ANSWERED ON 16.03.2020

MISERABLE LIVES OF LABOURERS

3451. SHRI M. BADRUDDIN AJMAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is aware of the fact that labourers working in the tea gardens are living miserable lives in Assam tea garden areas being deprived of proper healthcare facility, proper shelter to live in and educational facility for their children;
- (b)if so, the steps taken by the Government to provide them with healthy lives;
- (c)whether it is a fact that these workers are paid very less wage by the companies and tea garden owners;
- (d)if so, whether the Government has made/will make policy for a proper payment compulsory to these workers; and
- (e)if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): The Plantations Labour (PL) Act, 1951 regulates the conditions of work in plantations and provide for the welfare of plantation labour. The Act requires the employers to provide the workers with housing, medical facilities, sickness and maternity benefits and other forms of social security measures. There are provisions for educational facility for the worker's children, drinking water, conservancy, canteens, crèches and recreational facilities for the benefit of the tea plantation workers and their families in and around the work places in the tea estates. The PL Act is implemented through the concerned State Governments for which separate Rules have been framed by them.

Moreover, the workers of the tea industry are also covered by various industrial and social security legislations like Employees' Compensation Act, 1923, Payment of Gratuity Act, 1972, Provident Funds & Miscellaneous Provisions Act, 1952, (Assam Tea Plantation Provident Fund, Pension Fund and Deposit Link Insurance Fund Scheme Act 1955 – only for Assam), Payment of Bonus Act, 1965, Maternity Benefit Act, 1961, Payment of Wages Act, 1936, Equal Remuneration Act, 1976, Industrial Disputes Act, 1947, the Factories Act and Industrial Employment (Standing Order) Act, 1946.

Tea Board also supports and extends various welfare measures for the welfare of tea workers and their wards/dependants, which is supplemental in nature. The labour welfare measures are undertaken within the ambit of the Plan scheme of the Board i.e. Human Resource Development component (HRD) under the overall "Tea Development & Promotion Scheme". This HRD component aims at achieving improvements in the life and living conditions of the Tea Plantation workers and their dependents under the three broad areas viz. (a) Improving the health and hygiene of workers and their dependants; (b) Education of wards of workers & (c) Training to the wards/dependants on workers. Disbursement made by tea board under the HRD schemes to Assam tea garden during the ongoing MTF period (2017-18 to 2019-20) is as under:

Schemes	Year				
HRD	2017-18	2018-19	2019-20 (upto February 2020- provisional)	Total	
Total	1.32 crs.	0.75 crs.	0.32 crs.	2.39 crs.	

As per Tea Board Baseline Survey, 2018 data,facilities under different welfare measures with reference to health care sector, shelter and educational facilities covering number of labour quarters, hospitals, doctors, nurses, schools etc. as available in the tea gardens of Assam is as under:-

Welfare measures.					
Number of workers	Standard	196313			
provided with houses	Non standard	79729			
Number of hospitals		439			
Number of beds in		12051			
hospitals					
Number of dispensaries		460			
existing in tea states					
Number of ambulances		740			
existing in tea states					
Number of doctors	Full time	319			
available in tea gardens	Part time	307			
No. of Paramedical staff	Nurses	1154			
available in tea gardens	Compounders	807			
	Dressers	785			
	Attendants	1201			
No. of toilets in tea		231970			
gardens					
No. of water points in tea		94591			
gardens					
No. of school going	Boys	119209			
children in tea gardens	Girls	117233			
Type of schools existing in	Lower Primary	78370			
tea gardens	Primary	55899			
	Secondary	33370			
	Higher secondary	13269			
No. of children < 5 yrs of		81611			
age					
No. of crèches available in		1378			
tea gardens					
No. of crèche attendants		1196			

(c) to (e): The fixation of minimum wages for tea garden workers, falls under the purview of State Governments which are the appropriate Government to fix/revise the minimum wages as per the provision under the Minimum Wages Act, 1948. Moreover, the wages of tea garden workers are fixed as per agreement reached between producer associations and workers unions.

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Daily wages of worker in the tea gardens in Assam are as under:

Name of the State	Plantation District	Effective Date	Daily Wages
Assam	a)Assam valley	01.03.2018	167.00
	b) Barak		145.00
	Valley		

Apart from the above daily wages, as per PLA, 1951, the workers are eligible to get other fringe in-kind benefits covering provision of drinking water, latrine accommodation at work sites, medical facilities, canteens, crèches, housing accommodation, education, firewood, free tea, food grains etc. are provided to the workers in Assam.

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